

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 595/94

~~TRANSFERRED~~

DATE OF DECISION: 11.7.94

Shri P.D. Jaiswar Petitioner

Shri S.P. Kulkarni Advocate for the Petitioners

Versus

Union of India and others. Respondent

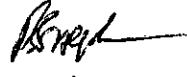
Shri P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (A)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not? Not
2. Whether it needs to be circulated to other Benches of the Tribunal?


(B.S. Hegde)
Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 595/94

Shri P.D. Jaiswar

... Applicant.

V/s.

Union of India through
Director, Bombay G.P.O.
Department of Posts
GPO Building, Near VT Stn.
Bombay.

Chief Postmaster General
Maharashtra Circle,
GPO Building
Bombay.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri S.P.Kulkarni, counsel
for the applicant.

Shri P.M.Pradhan, counsel
for the respondents.

ORAL JUDGEMENT

Dated, 11.7.94

(Per Shri B.S. Hegde, Member (J))

Shri S.P.Kulkarni, counsel for the
applicant submits that this O.A. is similar in view
of the order of the Tribunal dated 4.2.94, which
reads as below:

" Fifteen applicants who claims to be
Extra Coolies have filed this application
for regularising their services. It is
un-necessary for us to lay down any fresh
directions as by our judgement in OA 688/86
Vilas Manohar Joshi and Ors. V/s. Union
of India and others decided on 20.4.93
and on those similar lines a direction
was also made in OA 786/93 S.Y. Vanjare
and 35 ors. V/s. Union of India and others
decided on 8.11.93. The only question
is whether the applicants are entitled
for the same benefits which flow from
those decisions.